

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1152 OF 2019 IN
APPEAL NO. 73 OF 2019 & IA NO. 1085 OF 2019

Dated: 26th June, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Nabha Power Limited ... **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Sajjan Poovayya, Sr. Adv.
Mr. Aniket Prasoon
Mr. Pratik Das
Ms. Priyanka M.P.
Mr. Manish Kumar (Rep.)

Counsel for the Respondent(s) : Mr. Vishvendra Tomar for
Mr. Buddy A.Ranganadhan for R-1
Ms. Ranjitha Ramachandran for R-2

ORDER
IA NO. 1085 OF 2019 (Delay in filing reply)

For the reasons set out in the Application, the IA is allowed.

IA NO. 1152 OF 2019 (For early hearing)

For the reasons set out in the Application, the IA is allowed.

List the matter on **01.07.2019.**

(S. D. Dubey)
Technical Member
mkj/mk

(Justice Manjula Chellur)
Chairperson